

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

**Service Tax Appeal Nos.70276 & 70277 of 2016**

**[In Service Tax Appeal No.70276 of 2016]**

(Arising out of Order-in-Appeal No.229-ST/ALLD/2015 dated 23/11/2015 passed by Commissioner (Appeals), Customs & Service Tax And Central Excise, Allahabad)

**M/s J.B. Singh & Co.,**

**.....Appellant**

(775 Sector-H, Vishwa Bank, Barra Kanpur)

*VERSUS*

**Commissioner, Central Goods**

**& Service Tax,**

**.....Respondent**

(Allahabad)

**WITH**

**Service Tax Appeal No.70277 of 2016**

(Arising out of Order-in-Appeal No.229-ST/ALLD/2015 dated 24/11/2015 passed by Commissioner (Appeals), Customs & Service Tax And Central Excise, Allahabad)

**M/s J.B. Singh & Co.,**

**.....Appellant**

(775 Sector-H, Vishwa Bank, Barra Kanpur)

*VERSUS*

**Commissioner, Central Goods**

**& Service Tax,**

**.....Respondent**

(Allahabad)

**APPEARANCE:**

A letter on record for Appellant

Shri Anupam Kumar Tiwari, Authorized Representative for Respondent

**CORAM :**

**Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)**

**Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO- 70079-70080 / 2020**

DATE OF HEARING : 09 January, 2020  
DATE OF DECISION : 09 January, 2020

**ARCHANA WADHWA**

On matter being called, our attention stand drawn to a letter addressed by the Counsel for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCEHME 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

2. Learned DR appearing for the revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present appeal is required to be disposed of as withdrawn. We, order accordingly.

(Dictated and Pronounced in open Court)

**(Archana Wadhwa)**  
**Member (Judicial)**

**(Anil G. Shakkarwar)**  
**Member (Technical)**

*akp*